

however, been requesting the Chief Justices of the High Courts, Chief Ministers and the Governors of the States, from time to time, to initiate proposals for filling up of the present and anticipated vacancies during the next six months. The creation and filling up of vacancies is an on-going process and no time-limit can be set for filling up of all the vacancies.

Right of Judges to strike

1282. SHRI JANESHWAR MISHRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the judges of the Lower Courts, High Courts and Supreme Court have right to go on strike under the provisions of the Constitution of India; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) No, Sir. No such right is available to the judges, under the Constitution of India.

Fast Track Courts

1283. SHRI SUDARSHAN AKARAPU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Fast Track Courts set up in the country as on the 31st March, 2004;

(b) the number of Fast Track Courts proposed to be set up during Tenth Five Year Plan, State-wise;

(c) whether the Law Commission has taken up any study to further streamline the procedures for speedy disposal of the pending cases; and

(d) the amount sanctioned and spent under the scheme as on the 31st March, 2004?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):
(a) As on 31st March, 2004, 1370 Fast Track Courts have been set up all over the country.